

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.314 (ND)/2017

IN THE MATTER OF:

A. Manohar

.... Applicant/petitioners

Vs.

Union of India & Ors.

.... Respondents

Order under Section 245 of the Companies Act

Order delivered on 09.10. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent :

ORDER

Even on the second call post lunch, no one is present in support of the petition.

In the interest of justice, hearing is deferred to 26th October, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

09.10.2017
V. Sethi